

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.452/2014

New Delhi, this the 29th August, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Girija Shankar Saxena
S/o Late Sh. S.N. Saxena
R/o B-075, Assotech The Nest Crossing Republik,
NH-24, Ghaziabad-201016, U.P.Applicant.

(By Advocate: Mr.Chittaranjan Hati)

Versus

1. Union of India
Through Secretary
Ministry of Defence
North Block, New Delhi.
2. Head Quarter, Chief Engineer
PIN 908543, C/o 56 APO
3. Record Office
Chief Engineer, Western Command
Pin 908543, C/o 56 APO
4. Garrison Engineer (U)
Electric Supply, Delhi Cantt.,
New Delhi-10. Respondents

(By Advocate: Mr. Rajeev Kumar)

ORDER (ORAL)

Learned counsel for the respondents Shri Rajeev Kumar states that differential amount of Rs. 13,634/- stands paid to the applicant as per the directions of the Tribunal vide order dated 23.08.2018. In proof thereof, he produced a copy of the cheque no.178539 dated 27.08.2018 issued to

the applicant. This is confirmed by the learned counsel for the applicant Mr. Chhitarajan Hati, who submits that the applicant will be satisfied if representation filed by him for conversion of HPL to EL is considered & decided by the respondents in view of the position explained in the said representation.

The OA is, accordingly, disposed of with a direction to the respondents to consider and decide the said representation of the applicant within a period of 60 days from the date of receipt of a certified copy of this order. The applicant is, however, at liberty to raise his grievance before the appropriate forum, if any cause of action still survives, as per law.

**(Praveen Mahajan)
Member (A)**

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